

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

RA 84/96 in
C.A.No. 1066/96
T.A.No.

DATE OF DECISION: 30-10-96

K.Ramana Rao & 92 others

PETITIONER(S)

~~Shri~~ Shri K.Venkateshwar Rao,

ADVOCATE FOR THE PETITIONER(S)

VERSUS

The General Manager, Telecom, Visakhapatnam
& 2 others

RESPONDENT (S)

Shri K.Ramulu,

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgement ?
4. Whether the Judgement is to be circulated to the other Benches ?

Judgement delivered by Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman


(HON)
M(A)


(HMGCJ)
VC

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

RA 84/96 in OA 1066/96

DATE OF ORDER : 30-10-96

Between :-

- | | |
|----------------------------|-------------------------|
| 1. K.Ramana Rao | 47.P.S.Mallikarjuna Rao |
| 2. S.Paradesi Naidu | 48.T.Venkata Achari |
| 3. Koyya Appa Rao | 49.T.Govinda Rajulu |
| 4. K.Srinivasa Rao | 50.G.Muralikrishna |
| 5. R.Balaram | 51.S.Satyanarayana |
| 6. V.Kanna | 52.N.Sudhakar Rao |
| 7. I.V.L.Narasimhacharyulu | 53.T.Sanyasi Rao |
| 8. P.Veerarswamy | 54.T.Gurunadha Rao |
| 9. P.Sanyasi Rao | 55.K.Chandramouli |
| 10.G.Rajendra prasad | 56.U.Sambasiva Rao |
| 11.G.Srinivasa Reddy | 57.R.Sanyasi Rao |
| 12.S.N.Panda | 58.M.Raghupathi |
| 13.S.V.Subrahmanyam | 59.K.Ramana Appa Rao |
| 14.G.Mahisekhar | 60.K.Satyanarayana |
| 15.G.S.V.Nagaraju | 61.K.Narayana Rao |
| 16.Korri Kondababu | 62.R.Madhavaswamy |
| 17.Pilla Maheswara Rao | 63.P.Umasankar |
| 18.B.Venkata Ramesh | 64.K.Koteswara Rao |
| 19.V.V.Appa Rao | 65.K.Srinivasa Rao |
| 20.Y.Rami Reddy | 66.D.V.Ramana Murthy |
| 21.M.D.Gupteswara Rao | 67.P.Jagannadha Rao |
| 22.P.Appalaraju | 68.M.Prabhakara Rao |
| 23.N.Bhuvaneswari | 69.K.Sankara Rao |
| 24.D.V.Ramana Rao | 70.G.Rama Rao |
| 25.S.Sundara Rao | 71.G.Venkataramana |
| 26.B.Anjaneyulu | 72.G.Varadaraju |
| 27.K.Satyanarayana | 73.U.Venkata Rao |
| 28.P.Prakasa Rao | 74.M.Appalanaidu |
| 29.T.Swamy Naidu | 75.B.Prakasam |
| 30.A.S.P.Prasad | 76.Ch.Satyanarayana |
| 31.Sd.Burani Basha | 77.M.Suryaprakasa Rao |
| 32.J.Trinadha Rao | 78.D.Sankara Rao |
| 33.B.Parvateesam | 79.G.Appa Rao |
| 34.M.Tarakaswara Rao | 80.B.Sankara Rao |
| 35.B.L.Narayana | 81.Y.Rama Appa Rao |
| 36.S.Laxmana Rao | 82.B.Rama Rao |
| 37.K.Jagannadha Rao | 83.B.S.Chakravarthy |
| 38.G.Sanyasi Rao | 84.S.Kumar |
| 39.G.Srinivas | 85.R.Sominaidu |
| 40.K.Atchi Reddy | 86.P.Kumaranga Rao |
| 41.V.Sankara Rao | 87.D.Chandrasekharam |
| 42.B.Jagadeeswara Rao | 88.E.Eswara Rao |
| 43.V.Appa Rao | 89.M.Jagadeesh reddy |
| 44.Ch.V.Ramana | 90.D.Ramakrishna |
| 45.V.Kameswara Rao | 91.B.Suribabu |
| 46.R.Narayana Rao | 92.P.Sanyasi Rao |
| | 93.A.Vijayalaxmi |

And ... Applicants
The General Manager, Telecom, Visakhapatnam
& 2 others

Counsel for the Applicants : Shri K.Venkateshwar Rao

Counsel for the Respondents : Shri K.Ramulu, CGSC

CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

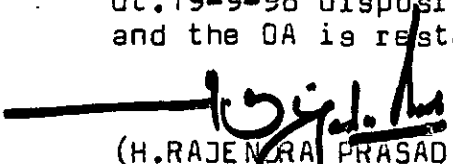
THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

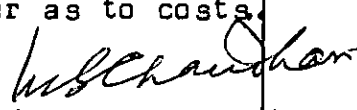
(Order per Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman).

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Shri K.Venkateshwara Rao for the applicants. Shri K.Ramulu standing counsel for the respondents. Admit. Notice waived. By consent taken up for final orders. The applicants had challenged the letter No.7-27/94/NCG dt.11.7.96 issued by the Department of Telecommunications and consequential relief in the OA which was filed on 21-8-96. By order dt.19-9-96 the O.A. was disposed of in terms of the order passed therein following the earlier order in OA Nos. 992/96 with OA 1007/96. It now however transpires that prior to the date of order the impugned letter dt.11.7.96 was withdrawn by the government. In that sense the cause of action did not survive on the date on which the order in the OA was passed but the letter of withdrawal of the said letter was not brought to the notice of the court. ~~withdrawal of the said letter was not brought to the notice of the~~ court. It may be mentioned that the letter bearing No.7-27/94/NCG of the Department of Telecommunications dt.9-9-96 is now annexed to the review application. The review applicants submit that in the circumstances they may be allowed to withdraw the original O.A. We think that the request is just and proper. Hence following order:-

The review application is allowed. The order dt.19-9-96 disposing the OA is hereby set aside and the OA is restored. No order as to costs.


(H.RAJENDRA PRASAD)
Member (A)


(M.G.CHAUDHARI)
Vice-Chairman

Dated: 30th October, 1996.

Dictated in Open Court.

avl/

Deputy Registrar W.D.C.